

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 692 OF 2016

IN

DFR NO. 3776 OF 2016

Dated: 19th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s ACME Panipat Solar Power Pvt. Ltd. ...Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Anurag Sharma

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1
Mr. G. Umapathy for R.2

ORDER

**IA NO. 692 OF 2016
*(Appl. for leave to appeal)***

In this application the Applicant/Appellant has prayed that it may be granted leave to appeal.

We have heard learned counsel for the parties. For the reasons stated in the application, leave to appeal is granted. Application is disposed of. However, we make it clear that we have not expressed any opinion on the merits of the matter.

Registry is directed to number the applications/appeal and list the matter on **13.02.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**